

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 15 DEC 1994

APPLICATION NO. 937 of 1994

APPLICANTS:- Mr. E.M. Rosarie.,

v/s.

RESPONDENTS:- Secretary, Deptt. of Per. Pub. Grievances and
Pensions, N Delhi and others.

To

1. Sri. P.N. Nanja Reddy, Advocate,
No. 187 and 188, First Floor,
Tenth Cross, Cubbonpet Main Road,
Opp: Municipal Market, Bangalore-2.
2. Sri. M. Vasudeva Rao,
Additional Central Govt. Stng. Counsel,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 28-11-1994.

Issued on
12/12/94



 of

 for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

ORIGINAL APPLICATION NO.937/94

DATED THIS THE TWENTYEIGHTH DAY OF NOVEMBER, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. B.M. Rosario
S/o. Late Lawrence Braggs
aged about 49 years
working as Telecom operative Assistant
(TOA) in the office of the General
Manager, Telecom, Mangalore,
Old Kent Road, MANGALORE - 575 001. Applicant

(By Mr. P.N. Nanja Reddy, Advocate)

Vs.

1. The Union of India
represented by its Secretary
Department of Personnel,
Public Grievances and Pension
New Delhi.
2. The Controller of Defence Accounts (P)
Draupadi Ghat, Allahabad.
3. The Officer-in-charge
Signal Abhilek Karyalaya
Signal Records
P.B. No.5, Jabalpur 482 991
Madhya Pradesh.
4. The General Manager
Telecom District
Old Kent Road
Mangalore - 575 001
5. The Chief General Manager (Accounts)
Telecommunications in Karnata
Circle, Gandhinagar, Bangalore-9. Respondents

(Mr. M.V. Rao, A.C.G.S.C.)

D R D E R

Mr. Justice P.K. Shyamsundar, Vice Chairman

Reply filed. Arguments heard. Admit.



2. I propose to dispose of this application finally in the light of the order made in a similar application while disposing of O.A. No. 159/1992. In terms thereof, I direct that rights of parties to stand regulated by the decision of the Supreme Court in SLP No. 15081-62 of 1990.

3. With this observation, this application stands disposed of finally. No costs.

Sd-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY
12/12/94
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore